

3-5-2001

3
OA 1117/2000

Hon'ble Mr. S. Dayal, AM

Hon'ble Mr. Rafiq Uddin, JM

Sri A.K. Sivasubra, learned counsel for the applicant, prays that the OA may be dismissed as "infructuous", in view of the facts mentioned in para-13 of the application.

We find that since the OA has become infructuous, the same is dismissed as "infructuous".
No order as to costs.

Ru/
J.M.

J.M.

N&P/20.